

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3470  
ANSWERED ON:16.04.2010  
PROCESSING OF IT RETURNS  
Saroj Smt. Sushila

**Will the Minister of FINANCE be pleased to state:**

- (a) whether income tax returns are being processed by the National Securities Depository Limited (NSDL) on contract basis;
- (b) whether some mistakes have been found in the computerised records of income tax payers refund files, which is causing delay in the refunds;
- (c) the number of cases of delays in refunds that have come up during 1st three financial years due to this incomplete information in the computerised records; and
- (d) whether money earned as a tax is not transferred to intended accounts and are lying in banks and in the accounts of mediators for years?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a) No Madam. Income Tax Returns are processed on in- house computerized system of Income Tax Department. National Securities Depository Limited (NSDL) does the assessee wise matching of TDS challans from the corresponding TDS returns.
- (b) Yes, the following mistakes/ mis-matches occurred due to :-
  - 1) Typographical mistakes in quoting the TAN of the deductor by the assessee.
  - 2) Typographical mistakes in quoting /non-quoting of the PAN of the assessee by the deductors in the TDS returns.
  - 3) Non filing of Quarterly TDS returns by the deductors.
- (c) No separate data on the same is maintained.
- (d) The amount deposited as tax gets credited in government account with RBI. To facilitate the resolution of the mismatches/mistakes, online view of Tax Credit Statement is available to the assessee on the Departmental website where they can verify their payments/tax deducted. It is an important feed back mechanism to prompt the taxpayer to take the necessary follow-up action to resolve the mistakes/mis-matches.